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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR
BENCH, JABALPUR

Original Application No. 827 of 2006

Jabalpur, this the 28th day of November, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

C.L. Gare & 3 others. **Applicants**

(By Advocate – Shri Anand Chawla)

V e r s u s

Union of India & another. **Respondents**

(By Advocate – Shri M.N. Banerjee)

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman –

This Original Application has been filed challenging the selection procedure adopted by the respondents for promotion to the post of Station Superintendent or equivalent in violation of the Railway Board circular (Annexure A-2) through which these posts have been declared as non-selection post. The applicants have submitted representation (Annexure A-4) for dropping of the selection process and considering the promotion as non-selection post. This representation was submitted on 15.11.2006 i.e. immediately after the result of the written examination was declared (Annexure A-3). The learned counsel for the applicants has stated that no reply has yet been received from the respondents to their representation and the applicants would be satisfied if respondents are directed to decide their representation before proceeding further towards promotion to the post of Station Superintendent or equivalent. Accepting this prayer we direct the respondents to consider the representation submitted by the applicants (Annexure A-4) and dispose it of by a detailed and reasoned order keeping in view the Railway Board circular (Annexure A-2) within a period of one

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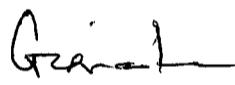
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month and communicate the result to the applicants within this period. Until disposal of the representation, no further action shall be taken by the respondents, for promotion to the post of Station Superintendent or equivalent on the basis of ^{the written examination} ~~selection process~~ result declared on 8/9.11.2006 (Annexure A-3).

2. With these directions the Original Application is disposed of. Be it noted that we have not expressed any opinion on the merits of the case. Shri M.N. Banerjee appeared and was heard on behalf of the respondents.

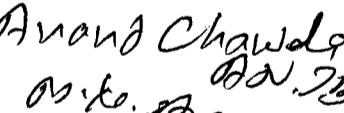
3. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.


 (A.K. Gaur)
 Judicial Member


 (Dr. G.C. Srivastava)
 Vice Chairman

"SA"

पूर्णकाल सं ओ/न्या.....जबलपुर, दि.....
 प्रतिलिपि दायरे हिला:-
 (1) सदिक, उच्च व्यवस्थाक दल एकाडेमीजन, जबलपुर
 (2) आवेदक श्री/श्रीमती/द्वा के काउंसल
 (3) प्रत्यार्थी श्री/श्रीमती/द्वा के काउंसल
 (4) वायपाल, कोप्रा. जबलपुर वायपाल
 सूचना एवं आवश्यक वायपाली जैसा


 Anand Chawla
 M.R.O. Benorjee
 29/11/06
 29/11/06

उप रजिस्ट्रार


 I.C. Gaur
 29/11/06